

IN THE INCOME TAX APPELLATE TRIBUNAL
Mumbai "SMC" Bench, Mumbai.

Before Smt. Kavitha Rajagopal (JM) & Shri Omkareshwar Chidara (AM)

ITA No. 5451/MUM/2024 (Assessment Year : 2018-19)

Mahesh Jayantilal Mehta 702/703 B, Ekta Terrace CHS Ltd., Mahavir Nagar Kandivali West, Mumbai 400 067.	Vs.	ACIT, Mumbai
PAN : AAEPM2477K		
Appellant		Respondent

Assessee by	:	None
Revenue by	:	Shri P.D. Chougule
Date of Hearing	:	20/02/2025
Date of pronouncement	:	24/02/2025

O R D E R

Per Omkareshwar Chidara (AM) :-

In the above captioned appeal, the appellant filed an appeal for A.Y. 2018-19 vide ITA No. 5451/Mum/2024, which was posted before the 'SMC' Bench Mumbai.

2. At the time of hearing before the Bench, Ld. AR of the appellant has filed a letter dated 20.2.2025, which was signed by the appellant in which it is stated as follows :-

"Sub: Request for withdrawal of appeal
Ref: Mr. Mahesh Mehta, PAN: AAEPM2477K, AY 18-19, ITA No.
5451/MUM/2024 SMC, Bench,

With reference to the above appeal, I state that I have filed an application for settling the present appeal under the Direct Tax Vivadjse Vishwas Scheme 2024, in Form 1 vide Acknowledgment number: 759846840191224, dated 19 December, 2024 (Annexure A) and the requisite form have been filed, which has been accepted by the designated Authority and issued Form 2, DIN/ Acknowledgement Number: 831196081200125 (Annexure B). Thus, under the circumstances, I would request the Hon'ble Tribunal to withdraw the present appeal.

In view of the above, I request your honor to kindly accept this withdrawal and dispose of the appeal accordingly. Further in case if my application under vivad se vishwas scheme is rejected in future for any reason than I reserve the right to continue my pending appeal.”

3. From the above, it can be seen that the appellant wanted to avail Direct Taxes Vivad Se Vishwas Scheme and withdraw the appeal. Ld. DR did not object for the same.

4. After hearing both sides, it is decided that the appeal filed by the appellant is dismissed as withdrawn.

Order pronounced in the open Court on 24/02/2025.

Sd/-
(KAVITHA RAJAGOPAL)
JUDICIAL MEMBER

Sd/-
(OMKARESHWAR CHIDARA)
ACCOUNTANT MEMBER

Mumbai; Dated: 24/02/2025

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.

//True Copy//

PS

BY ORDER,
(Assistant Registrar)
ITAT, Mumbai